







## CERTIFICATE COURSE ON LAW AND PRACTICE OF INSOLVENCY AND BANKRUPTCY

JULY 23-24, 2022

Organized By:

Centre For Transnational Commercial Law National Law University, Delhi

In association with:

Insolvency and Bankruptcy Board of India (IBBI)

## **About the Course:**

- 2-day Certificate course on Insolvency and Bankruptcy Code, 2016
- Appraise the participants on the basics and fundamentals of India's Insolvency and Bankruptcy processes.
- Introduce participants to aspects of insolvency law.
- Prepare participants for further advanced studies and research in Insolvency and Bankruptcy laws.
- Enable greater attention to emerging issues of insolvency and bankruptcy law and broaden participants' horizons.

Who should participate: Students, working executives, academics

## **Topics:**

- Introduction to Insolvency and Bankruptcy
- Corporate Insolvency Resolution Process
- Corporate Liquidation Process
- Filing of Insolvency applications
- Adjudicatory and Appellate Authorities, Insolvency and Bankruptcy Board of India
- Cross-Border Insolvency

Duration of Course: 2 days. Sat., Sun., 23-24th July 2022, 9:30 am to 5.30 pm.

Format: Offline Mode

Venue: Moot Court Hall, National Law University Delhi, Sector 14 Dwarka. New Delhi- 110078

**Last Date to Apply:** July 21, 2022 (11:59 PM IST)

Course Fees: Rs. 3000/-

N.B.: Refreshments, and lunch will be provided to the participants

## Interested candidates may apply to the course through the following process:

Payment of fees at online Payment Link: https://rzp.io/l/c6CsyaM7YN

Fill up the registration form at the online link along with payment details: https://forms.gle/QSFmDZjhtFnH9SHM6

